

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

OA No.10/2018  
MA No. 9/2018

New Delhi this the 2<sup>nd</sup> day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Anju  
D/o Late Ranjit Singh  
W/o Rajeev Kumar  
Aged about 38 years  
Assistant Teacher  
MCPS (Girls), Madanpur  
Khader No.2, South DMC  
New Delhi – 76, Mob.9873437330.
2. Rekha  
D/o Ram Singh  
W/o Ved Prakash  
Aged about 37 years  
Assistant Teacher  
M.C.P.S., Girls No.2  
Gautam Puri, Central Zone  
South DMC, New Delhi -53.
3. Sunil Kumar Saharan  
S/o Shri Dhanraj  
Aged about 40 years  
Assistant Teacher  
MCPS (Boys), Jharoda Kalan  
Nazafgarh Zone, South DMC  
New Delhi -43.
4. Saroj Bala  
D/o Shri Tarachand  
W/o Shri Piarey Lal  
Assistant Teacher  
Primary, Model School  
Pant Nagar, Central Zone  
SDMC, N.D. 110 014.

5. Anju Suryabansi  
 D/o Shri Tej Pal Singh  
 Aged about 34 years  
 Presently posted as TGT English  
 In R.S.K.V. New Ashok Nagar  
 Delhi – 96. .... Applicants.

(By Advocate: Shri Ranjit Sharma)

**Versus**

1. South Delhi Municipal Corporation  
 Through its Commissioner at  
 S.P.Mukherjee Civic Centre  
 J.L.N. Marg, New Delhi – 2.
2. DSSSB  
 Through its Secretary  
 Institutional Area  
 Karkardooma, New Delhi – 92. .... Respondents

(By Advocate: Shri R.K.Jain for R-1)

**ORDER (ORAL)**

**By Hon'ble Mr. Justice Permod Kohli,**

MA No.9/2018, filed for joining together, is allowed.

2. Notice.
3. At the outset, learned counsel submits that respondent no.2 is not a necessary party and may be deleted from the array of respondents. We order accordingly.
4. The applicants were appointed as Assistant Teachers in the year 2003 and 2004. The grievance of the applicants is that their batchmates were given the benefit of the old Pension Scheme under CCS (Pension) Rules, 1972 and other consequential benefits in terms of the orders passed by this Tribunal in OA No.3954/2013, OA No.808/2016 and other similar cases.

However, the applicants are not being considered for the similar benefits, and one of the applicants had made representation dated 02.06.2017.

5. The learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondent no.1 to consider the representation of the applicants and pass a reasoned and speaking order thereon in the light of the judgment referred in the representation itself.

6. Considering the limited prayer made, this OA is disposed of at the admission stage with a direction to the respondents to decide the representation dated 2.6.2017 preferred by one of the applicants within three months from the date of receipt of a copy of this order by passing a reasoned and speaking order.

**(Praveen Mahajan)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

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